

<i>Year</i>	<i>EEC</i>	<i>USA</i>
<i>1</i>	<i>2</i>	<i>3</i>
1989-90	10,000	7,843
1990-91*	10,000	15,000 (approximately)

* (Deadlines for shipment to EEC and USA are 30.6.1991 and 30.9.1991 respectively).

Source: State Trading Corporation of India Ltd. (STC)

Transfer of Minority Community Employees in Banks

1490. SHRI MORESHWAR SAVE: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have issued a circular regarding transfer of bank employees belonging to minority communities to safer zones;

(b) the number of such employees who intended to get transferred from the valley; and

(c) the number of employees, out of them, transferred to safer zones?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) to (c). Government have not issued any such instructions to the banks in respect of their employees belonging to minority communities. However the banks have been advised that, as a temporary measure, in view of the hardships being faced by some of the employees posted in the Kashmir Valley, they may consider accomodating their employees in a judicious manner, keeping in

mind the exigencies of work and without seriously affecting the working of their branches, their requests for tranfers to other areas. Since transfers/postings of bank employees from one area/branch to another area/branch is a continuous process, no data with regard to such transfers can be provided.

[*Translation*]

Economic Offenders

1491. SHRI GANGA CHARNA LODHI: Will the Minister of FINANCE be pleased to state:

(a) the details of the economic offenders among the top twenty industrial houses of the country, together with the details of offences they were charged with during the last two years till date and the amount of money involved in each case; and

(b) whether the Government propose to set up special courts for the speedy disposal of cases of economic offences?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) The information is being collected and will be laid on the Table of the House.

(b) Special Courts are already functioning in a number of States for the speedy disposal of cases pertaining to economic offences.